

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP (IB) No. 202/Chd/CHD/2018**

**In the matter of:**

Goodrich Foodtech Ltd.

...Petitioner

Versus

Rana Sugars Ltd.

...Respondent

Present: Mr.G.S.Sarin, Practising Company Secretary for the petitioner.  
Mr.Sanjeev Sharma, Deputy Manager (Legal) of the respondent in person.

In compliance with the order dated 16.07.2018, petitioner has filed affidavit in terms of Section 9(3)(b) of the Insolvency and Bankruptcy Code, 2016 by diary No.2572 dated 19.07.2018.

Notice of this petition to the respondent-corporate debtor. Mr.Sanjeev Sharma, Deputy Manager (Legal) who is present for the respondent accepts notice and filed resolution dated 31.07.2009 of Board of Directors of the respondent authorising him to represent the company. The Authorised Representative of the petitioner is directed to supply copy of the entire paper book to the Authorised Representative of the respondent and also copy of the additional affidavit filed today during the course of the day.

List the matter for arguments on 20.09.2018. Reply/objections, if any, be filed within 4 weeks with copy advance to the authorised representative of the petitioner. Petitioner may file rejoinder at least 2 days before the date fixed with copy advance to the authorised representative of the respondent.

Sd/-  
(Justice R.P. Nagrath)  
Member (Judicial)

Sd/-  
(Pradeep R. Sethi)  
Member (Technical)

Aug 03, 2018  
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